

CENTRAL ADMINISTRATIVE TRIBUNAL: MUMBAI BENCH: MUMBAI

ORIGINAL APPLICATION NUMBER 587 OF 1994

FRIDAY, THIS THE 9TH DAY OF JULY, 1999.

Shri Justice S.Venkataraman, .. Vice-Chairman.

Shri S.K.Ghosal, .. Member(A).

1. Mahendra Prasad Singh,
2. Tilakraj Nepali,
3. Ramchandra V.Mahendale,
4. Amar P.Bobhate,
5. Meenakshi Sundaram D.
6. Deepsingh Parmar,
7. Ballubhai B.Patel.
8. Kamlakar K.Korde.
9. Raj Mohammed
10. I.M.Anvari,
11. Shyamlal Balwant

(All the above applicants are working either as INC or Office Clerks. Service of notices and processes to be made through Mr. Ramesh Ramamurthy, Advocate, High Court, A-6, Bhagirath,J.P.Nagar, Pahadi School Road, No.2, Goregaon (E), Bombay -400 063. .. Applicants.

(By Advocate Shri R.Ramesh)

v.

1. Union of India
throg the General Manager,
Western Railway, Churchgate,
Bombay-400 020.

.. Respondents.
(Contd..)

2. The Divisional Electrical Engineer
(Traction), Western Railway,
Bombay Central, Bombay-400 008.
3. The Senior Divisional Personnel
Officer, Western Railway,
Bombay Central, Bombay-400 008. .. Respondents.

(By Standing Counsel Shri A.L.Kasturey)

O R D E R

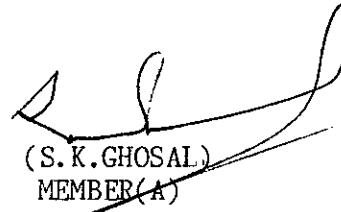
Justice S.Venkataraman, Vice-Chairman:-

The applicants' claim is that they were recruited as Junior Clerks and that, however, they were posted as Train Clerks and have been working in those posts and that as such they are entitled to be absorbed as Train Clerks and that they are entitled to get promotion in that line. They have also questioned the action of the respondents in shifting applicants 1 to 3, 7 and 8 to the Clerks line.

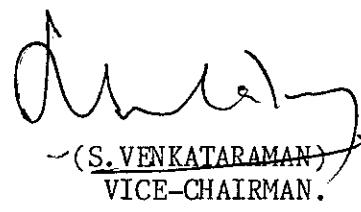
3. That the respondents have contested the case of the applicants that they were all recruited as Junior Clerks and that they have been working as Train Clerks. The learned counsel for the respondents submitted that now the applicants except applicant No.4 have been promoted to higher posts of Senior Clerk, Head Clerk etc. and that as such the prayer of the applicants has become infructus. It is stated that the 4th applicant ~~is~~ expired on 1-1-1996.

Without going to the merits of the applicants' claim, we feel that this application will have to be disposed of as in-

fructuous in view of the fact that they have secured higher promotions. The application is accordingly disposed of as in-fructuous.



(S.K.GHOSAL)
MEMBER(A)



(S. VENKATARAMAN)
VICE-CHAIRMAN.

np/